IN THE HIGH COURT OF KERALA AT ERNAKULAM PRESENT

THE HONOURABLE MR. JUSTICE DINESH KUMAR SINGH

Monday, the 1st day of April 2024 / 12th Chaithra, 1946 WP(C) NO. 13133 OF 2024

PETITIONER:

BAR COUNCIL OF KERALA, BAR COUNCIL BHAVAN, HIGH COURT CAMPUS, ERNAKULAM, KOCHI, REPRESENTED BY ITS HONY.SECRETARY SRI.JOSEPH JOHN, PIN - 682031

RESPONDENT:

THE ADDITIONAL COMMISSIONER, CENTRAL BOARD OF INDIRECT TAX AND CUSTOMS, OFFICE OF THE COMMISSIONER OF CENTRAL TAX AND CENTRAL EXCISE, CENTRAL REVENUE BUILDING, I.S.PRESS ROAD, KOCHI, PIN-682018

Writ Petition (Civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to grant stay of all further proceedings including recovery of tax, penalty and interest levied under Exhibit P6 pending disposal of the writ petition.

This petition coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S.ANIL D. NAIR (SENIOR.) Advocate along with ADITYA UNNIKRISHNAN, Advocates for the petitioner, the court passed the following:

Dated this the 1st day of April, 2024

ORDER

Adv. Sreelal Warrier, the learned Senior Standing counsel for Central Board of Excise, takes notice for the respondent, seeks and granted fours weeks time for getting instructions.

As an interim measure, it is provided that till the next date of posting, no coercive steps would be taken in pursuance to Ext.P2 show cause notice and Ext.P6 assessment order.

Post after vacation.

Sd/-

DINESH KUMAR SINGH JUDGE

SJ

	<u>APPENDIX OF WP(C) 13133/2024</u>
Exhibit P1	TRUE COPY OF SHOW CAUSE NOTICE NO. 9/2022-23 DATED 22.4.2022
Exhibit P2	TRUE COPY OF SHOW CAUSE NOTICE NO.21/23-24 DATED 12.9.2023
Exhibit P3	TRUE COPY OF REPLY DATED 9.11.2023
Exhibit P4	TRUE `COPY OF REPLY DATED 28.11.2023
Exhibit P5	TRUE COPY OF LETTER DATED 26.12.2023
Exhibit P6	TRUE COPY OF ORDER -IN-ORIGINAL NO.36/2023-24/GST(ADC)PASSED BY THE RESPONDENT DATED 29.12.2023

